## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No. 103/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

	Name of th	e Company	Gandhar Oil Refinery (India) LtdVs- Jai Balaji Industries Ltd.		
-	Under Section		O IDO		
	Onder	Section	9 IBC		
	No.   Representative (IN CAPITAL LETTERS)			Appearing on behalf of	Signature with date
	1) Mars 2) Son	nju Bhul ies Sha	iiis, Advocali.	La lle	Love Show

1. AJAY GAGGAR, ADVOCATE. (for operational & RAKHI PURNIMA PAUL, ADVOCATE ORDER Creditor.

Baul 2/2/18

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor has filed Vakalatanama along with the Board Resolution and sought leave to file reply. Prayer is allowed. Reply affidavit is to be filed within 7 days with a copy in advance to the operational creditor and the operational creditor is directed to submit rejoinder, if any, within 7 days of the receipt of the reply affidavit, if any, with a copy in advance to the corporate debtor.

List it on 16/03/2018 for admission.

Sd

(Jinan K.R.) Member (J)